

[17 March, 2006]

RAJYA SABHA

can only be enforced by the land owning agencies who had provided the land to these hospitals, the Department of Health and Family Welfare, Government of National Capital Territory of Delhi is not in a position to set a time frame for the implementation of this scheme.

Examination for recruitment of sportsmen

+2517. SHRI RAM JETHMALANI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that examinations for the selection of sportsmen for the session 2004-05 were conducted in the Agra division of North Central Railway on the 23rd February, 2005 and 11th March, 2005;

(b) if so, the facts in this regard and the number of boys who took these examinations;

(c) whether it is also a fact that the results of the above examinations have not yet been declared;

(d) if so, the reasons therefor; and

(e) whether examinations in additions to the above examinations were conducted for the selection of sportsmen for the said session if so, the date of the same and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI NARANBHAI RATHWA): (a) and (b) No, Sir. However, Trials for recruitment of sports persons against sports quota of Agra Division of North Central Railway were done from 23.02.2005 to 25.02.2005 and on 12.03.2005. Total 42 sports persons attended the trials.

(c) and (d) Yes, Sir. Due a shortcomings observed in recruitment process, no recruitment was done in Sports Quota for the session 2004-05.

(e) No trial in addition to the above trials for the session 2004-05 had been done for selection under Sports Quota because for recruitment for the year 2004-05, the last date was 31.03.2005 and no times was left for further trials.

† Original notice of the question was received in Hindi.